

GOVERNMENT OF INDIA  
MINISTRY OF AGRICULTURE AND FARMERS WELFARE DEPARTMENT OF  
AGRICULTURE, COOPERATION AND FARMERS WELFARE

**LOK SABHA**  
**UNSTARRED QUESTION NO. 2471**  
TO BE ANSWERED ON THE 9<sup>TH</sup> MARCH, 2021

**ONE INDIA, ONE AGRICULTURE MARKET**

2471. SHRI NATARAJAN P.R.:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री be pleased to state:

- (a) whether the Government has taken the decision to implement 'One India, One Agriculture Market' regulations through ordinance route;
- (b) if so, the details thereof; and
- (c) whether the private corporates and Foreign Direct Investment are allowed in this retail agriculture produce markets, if so, the details thereof?

**ANSWER**

MINISTER OF AGRICULTURE AND FARMERS WELFARE

कृषि एवं किसान कल्याण मंत्री (SHRI NARENDRA SINGH TOMAR)

(a) to (c): Yes Sir. Productions by farmers happen based on local agro-climatic and soil conditions, whereas the markets for the same are spread at different places in the country based on its demand and consumptions. This makes agriculture produce to travel from production markets/centers to consumption markets/centers cutting across geographical regions and state boundaries. There is a need for seamless flow of farmers' produce across the country by reducing regulatory restrictions and barriers and excessive intermediation. Such "One India, One Agriculture Market" is vital to enhancing price realization by farmers to increase their income. With this intention, Government has enacted "The Farmers' Produce Trade and Commerce (Promotion and Facilitation) Act, 2020" to provide for the creation of an ecosystem where the producers and buyers enjoy the freedom of choice relating to sale and purchase of farmers' produce which facilitates remunerative prices to farmers through competitive alternative trading channels promoting efficient transparent and barrier-free inter-state and intra-state trade and commerce of farmers' produce outside the physical premises of regulated market yards/ sub-yards and deemed markets notified under various State Agricultural Produce Market legislations. This farm Act aim to promote development of unified

market of “One India, One Agriculture Markets”, which also encourages investment in marketing and value chain infrastructure by private sector including that by private corporate to facilitate farmers and producers to efficiently sell their produces near to farm gate at better prices.

As per the information received from Department for Promotion of Industry & Internal Trade, Ministry of Commerce and Industry, Govt. of India, “there is no specific entry with respect to retail agriculture produce markets under the extant FDI Policy.

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